

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 346 OF 2017 &  
IA NO. 924 OF 2017**

**Dated: 14<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Ajmer Vidhyut Vitran Nigam Ltd. & Anr. .... Appellant(s)  
Versus  
M/s. Kishangarh Fibres (P) Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aditya Madan  
Mr. Dhruv Varma

Counsel for the Respondent(s) : Mr. R. K. mehta  
Ms. Himanshi Andley for R-3

**ORDER**

Finally four weeks' time, i.e. on or before 14-3-2019 is granted to Respondent No. 2 to file reply along with IA with advance copy to the other side. Thereafter, rejoinder may be filed by Appellant on or before 28-3-2019 with advance copy to the other side.

List the matter on **26-04-2019**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/ss*